

àITEM NO.110

COURT NO.3

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3177 OF 2010

PIYU DATTA

Appellant (s)

VERSUS

STATE OF WEST BENGAL & ORS.

Respondent(s)

Date: 29/02/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRA

For Appellant(s) Mr. Apurb Lal,Adv.
Ms. Kumari,Adv.
Ms. Susmita Lal,Adv.

For Respondent(s) Mr. Soumitra G. Chaudhari,Adv.
Mr. Abhijit Sengupta,Adv.
Mr. Piyush,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for the parties.

The impugned judgment is set aside and the appeal
is disposed of in terms of the signed order, leaving the
parties to bear their own costs.

(A.S. BISHT)
COURT MASTER

(INDU SATIJA)
COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3177 OF 2010

PIYU DATTA

Appellant(s)

:VERSUS:

STATE OF WEST BENGAL AND ORS.

Respondent(s)

O R D E R

1. We have heard the learned counsel for the parties.

2. This appeal is directed against the judgment and order dated 3rd July, 2008 passed by the High Court of Calcutta in M.A.T. No.223 of 2008 whereby the appeal filed by the respondents was allowed.

3. The appellant was appointed as a Teacher in the Lake School for Girls on 10.7.1993 and she has been continuing as a teacher for the last almost 19 years but she has yet not been regularised.

-2-

4. In the peculiar facts and circumstances of this case and after taking note of her long experience as a teacher in the school concerned, we direct the respondents to consider the case of the appellant for regularisation according to the rules, within three months from today.

5. Consequently, the impugned judgment is set aside and the appeal is disposed of with the aforementioned observations and directions, leaving the parties to bear their own costs.

.....J
(DALVEER BHANDARI)

.....J
(DIPAK MISRA)

New Delhi;
February 29, 2012.